

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 19 OF 2025

IN THE MATTER OF:

SHUKADEV MOHANTY

...APPLICANT

-VERSUS-

STATE OF ODISHA AND OTHERS

...RESPONDENTS

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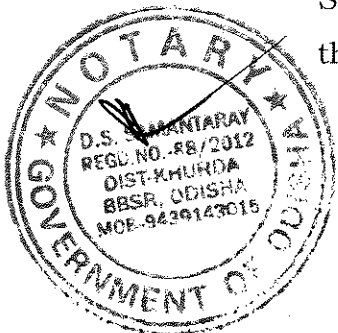
NOTARISED

COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 9

I, Kausik Das, son of Late Sankar Nath Das, aged about 52 years, by faith Hindu, by occupation Service, being the General Manager CGD (City Gas Distribution)/ OIC (Officer In Charge) of GAIL (India) Limited for Khorda and Cuttack Geographical Area, having its office at 2nd Floor, Block - 1, BMC Bhawani Mall, Saheed Nagar, Bhubaneswar, Odisha, Pincode - 751007, do hereby solemnly affirm and say as follows:-

1. That, I am the General Manager (CGD)/ OIC of GAIL (India) Limited for Khorda & Cuttack GA and as such I am well acquainted and conversant with the facts and circumstances of the instant case and as such I am competent to affirm this affidavit.

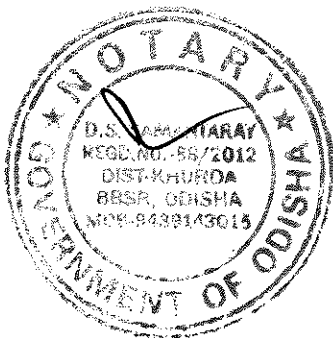
2. That the copy of the Petition, purported to be affirmed by one Mr. Sukhadev Mohanty (hereinafter, for the sake of brevity, referred to as the "Petition") has been served upon the Respondent no. 9 and the



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same has been handed over to me. I have read a copy of the said Petition and have understood the contents and purport thereof.

3. I have gone through the said petition and have understood the meaning and purport thereof. I have been advised to deal with such of the allegations and/or contentions and/or statements made therein as are material for the disposal of the instant petition.
4. At the outset, I state that the allegations and/or contentions and/or statements made in the application/petition are totally baseless, misconceived, false, mala fide, calculated to harass and cause prejudice and aimed at attempting to arm-twist the Respondent no. 9 into meeting the unjust and unlawful claims and demands of the Applicant. The Petition suffers from suppressio veri and suggestio falsi, and ought to be dismissed. Save and except what is admitted herein and/or which are matters of record, I deny and dispute each and every allegation and/or contention and/or statement made in the said Applicant in seriatim, as if such allegation and/or contention and/or statement has been set out herein and traversed in toto.
5. Without prejudice to the submissions made hereinabove, following is my paragraph wise reply to the contentions and/or allegations and/or statements made by the petitioner in the said writ petition:
 - a. With regard to contents of paragraph 1, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is further denied that the Compressed Natural Gas (CNG) and Piped Natural Gas (PNG) station is being set up in violation of the Central Pollution Control Board guidelines. It is pertinent to mention that construction of CNG Station is in progress as per Petroleum and Explosives Safety

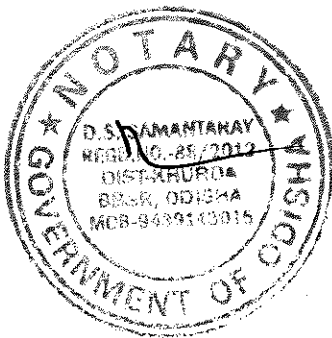


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Organisation (PESO) Approved drawing. The PESO approves the drawing after due consideration of inter distances and safety. A copy of the PESO Approved drawing is annexed herewith and marked as **Annexure A**.

It is further denied and disputed that the petition is being filed in the larger interest of the entire public and commuters those who are passing through the Nandan Kanan, Acharya Vihar Road and other nearby areas. Whereas, an RTI dated April 15, 2024 was filed by a resident of Shree Vihar enquiring about the reason for stoppage of work of the CNG Station, which indicates a complete contrast in view of the residents in and around that area. Subsequently a reply was filed to the query by GAIL (India) Limited on April 27, 2024. A copy of the RTI Query dated April 15, 2024 along with its reply dated April 27, 2024 is annexed herewith and marked as **Annexure B**.

- b. With regard to contents of paragraph 2, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is stated that GAIL (India) Limited has been granted authorization by Petroleum and Natural Gas Regulatory Board (PNGRB) on March 07, 2018 for development of City Gas Development (CGD) network in the Geographical Area (GA) of Khordha district in pursuance of the policy directive issued to PNGRB by Ministry of Petroleum & Natural Gas under Section 42 of Petroleum and Natural Gas Regulatory Board Act, 2006 and under Section 16 of the Petroleum and Natural Gas Regulatory Board Act, 2006. The Petroleum and Natural Gas Regulatory Board has granted the authorization

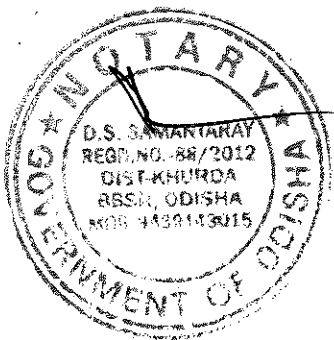


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to GAIL (India) Limited to lay, build, operate or expand City or Local Natural Gas Distribution Networks in Khordha District in pursuance of the Policy Directives issued. The same has been accepted by GAIL (India) Limited by a letter dated April 03, 2018. A copy of the acceptance of Grant of Authorization dated April 03, 2018 along with the authorization by PNGRB dated March 07, 2018 is annexed herewith and marked as **Annexure C**.

Hence as a part of the authorization, the expansion of the City Gas Development network in Khordha district started, GAIL (India) Limited began setting up CNG stations in various parts of Khordha district for supply of CNG to the transportation sector. Thereafter, the General Administration and Public Grievance Department (GAPGD) vide an order being no. 17484/CA dated July 07, 2021 allotted a Government land measuring Ac. 0.300 dec in Plot no. 457 (Pt) Khata No. 619 Kisam Gochara in Mouza Chandrasekharapur in favour of GAIL (India) Limited for establishment of CNG station. A copy of Land Allotment order dated July 07, 2021 by GAPGD is annexed herewith and marked as **Annexure D**.

- c. With regard to contents of paragraph 3, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is further denied that CNG station is a depot which deals with storage and supply of CNG and PNG which are very dangerous and explosive so it should not be established near the area of habitation. Such apprehensions are not true and correct as natural gas is intrinsically safe and

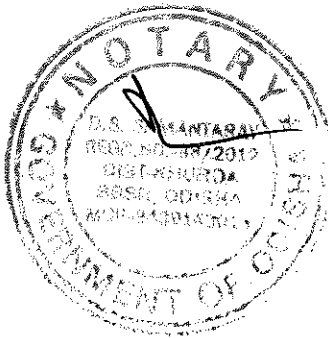


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considered safer than other alternatives currently used such as LPG as a cooking gas because natural gas is lighter than air and disperses quickly, while LPG is heavier than air and tends to accumulate in low areas, increasing the risk of fire or explosion. And the setting up of the CNG station is as per the approved PESO drawing approved which duly considers the inter distances and safety.

In transportation sector, CNG emits fewer smog-related tailpipe emissions and also produces lesser greenhouse gases (GHGs) in comparison to gasoline or other fuels. The metropolitan cities extensively use natural gas as vehicular fuel as well as a domestic fuel considering its safer nature and less polluting characteristic, testament to this fact is Government of India's target of increasing the share of natural gas in India's primary energy basket from present 6% to 15% by 2030. A copy of the press release in regards to the same by the Ministry of Petroleum and Natural Gas is annexed herewith and marked as **Annexure E**.

- d. With regard to contents of paragraph 4, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is further denied that the opposite party no. 9 is going to set up the CNG station without following the due procedures and in absent of requisite permission. The General Administration and Public Grievance Department (GAPGD) vide an order being Memo no. 17484/CA dated July 07, 2021 allotted a Government land measuring Ac. 0.300 dec in Plot no.457 (Pt) Khata No. 619 Kisam Gochara in Mouza Chandrasekharapur in favour of GAIL (India) Limited

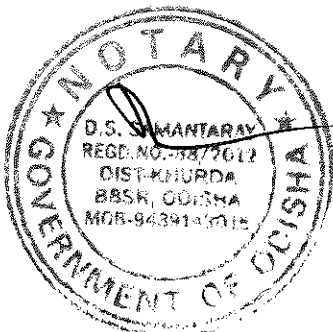


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for establishment of CNG station. A copy of the land allotment letter is previously annexed and marked as Annexure D. Further, GAIL (India) Limited has obtained prior approval from Petroleum & Explosives Safety Organisation (PESO) on March 15, 2022 for setting up the instant CNG station. A copy of the allotment letter dated March 15, 2022 is annexed herewith and marked as **Annexure F**.

- e. With regard to contents of paragraphs 5, 6 and 7, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is stated that natural gas is intrinsically safe and considered safer than other alternatives currently used such as LPG or gasoline. It is further denied that safety of local people is jeopardized by setting up the CNG station.

With reference to paragraph 7 of the petition, it is further denied that the operation of the CNG station will cause air and noise pollution and the vehicular movement will make the residents vulnerable to environmental hazards. It is pertinent to mention that the proposed CNG station is situated along the main road i.e. along the Nandan Kanan – Jaydev Vihar road and layout is planned as such that the ingress and egress of vehicles will only be from road side. Further, operation of a CNG station does not create noise pollution as described under Schedule I read with Rule 3(1) and 4(1) of the Noise Pollution (Regulation and Control) Rules, 2000). In case of air pollution, operation of CNG station does not cause air pollution, and to reduce stack emissions, GAIL (India) Limited is planning to install Electric

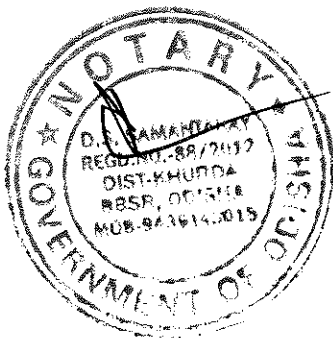


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Motor Driven Compressor in the said site. Further, usage of CNG emits very few smog-related tailpipe emissions and also produces lesser greenhouse gases (GHGs) as compared to gasoline or any other fuel. It is also pertinent to mention that a resident of Shree Vihar had filed an RTI enquiring about the stoppage of work of the CNG station, which is in stark contrast of view of the applicant herein.

- f. With regard to contents of paragraphs 8, 9 & 10, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is further denied that the installation of CNG station does not conform to the CPCB Siting Criteria for Fuel Stations and that the petrol pump installation site should not be less than 50 meters from the residential areas. However, in this instant case, a CNG station is proposed to be set up, not a petrol pump and the CPCB siting criteria is more fully applicable for Petrol Pumps.

Further, it is denied that the issue of authorisation by Petroleum and Natural Gas Regulatory Board in favor of the GAIL (India) Limited will directly violate the existing guidelines of Central Pollution Control Board nor will it severely jeopardize the lives of the applicants or the residents of the near house. GAIL (India) Limited has obtained prior approval from PESO (Petroleum & Explosives Safety Organisation) on March 15, 2022 before setting up the instant CNG station.

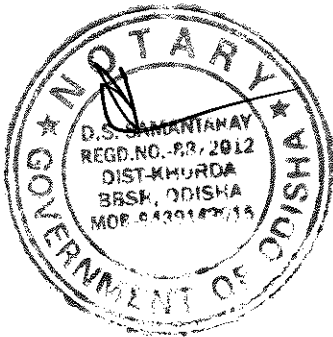


- g. With regard to contents of paragraphs 11 to 14, all allegations and/or contentions and/or statements are

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denied except in so far what are matters of record or what is expressly stated herein. It is stated that the operation of petrol pumps is fundamentally very different from operation of CNG stations, as both deal with different type of fuels. In this instant petition the proposed CNG station will only deal with CNG and PNG, the usage of such natural gases is intrinsically much safer in comparison of usage of dispensed liquid fuels such as gasoline or diesel. Hence directions issued to the CPCB by the Hon'ble National Green Tribunal in respect of adverse impact of petrol pumps on the environment is not applicable in this instant case.

- h. With regard to contents of paragraphs 15, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is further denied that the construction of the CNG and PNG station near to the residential area is in violation of the SOP issued by the CPCB. The SOP issued by the CPCB is in respect of petrol pumps, not CNG stations. Hence it is not applicable in this instant case.
- i. With regard to contents of paragraphs 16, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is stated that the CNG station will only be dealing with CNG and PNG, not any petroleum substances. The applicant is mistaken in understanding the nature of product used and/or dealt with at the CNG station. The applicant fails to understand that a CNG station and a petrol pump is not the same. GAIL (India) Limited has complied with all safety precautions that are taken as mandated under

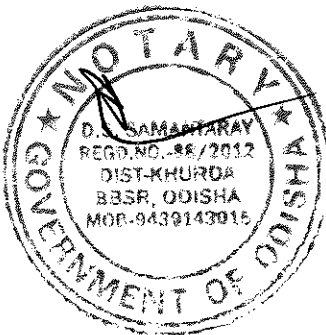


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PESO for operation of CNG Station and prior to start of operation PESO grants permission to operate (CTO) only after site inspection and subsequent to which the operation of the station starts.

j. With regard to contents of paragraphs 17, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is further denied that GAIL (India) Limited has started felling the trees and uprooted the stumps using JCB machine from the site. An application for permission of cutting/ shifting of trees dated October 24, 2024 was submitted to The Divisional Forest Officer by the GAIL (India) Limited and the same was received by the authorities on November 05, 2024. Subsequently the Forest Department officials have made site visits and is in the process of providing permission/ issue of demand note for removal of trees. A copy of the letter dated October 24, 2024 is annexed herewith and marked as **Annexure G**.

k. With regard to contents of paragraphs 18, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is further denied that respondent no. 9 has started construction without Consent To Establish (CTE) form the State Pollution Control Board. GAIL (India) Limited has obtained the Consent Order being No. 1132/RO-CON-1068 dated April 02, 2022 from the State Pollution Control Board, Odisha for a period valid till March 31, 2027 with respect to Discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/ new operation of



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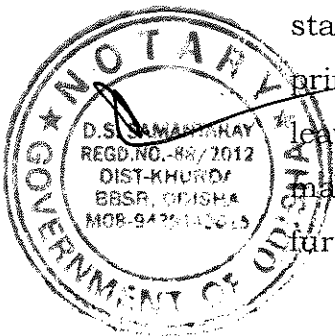
the plant under section 21 of Air (PCP) Act 1981. A copy of the Consent order being No. 1132/RO-CON-1068 dated April 02, 2022 is annexed herewith and marked as **Annexure H**.

1. With regard to contents of paragraphs 19 & 20, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. It is stated that the incidents of the IOCL petrol pump at Bhuwaneshwar on October 07, 2020 and IOCL Jaipur terminal on October 29, 2009, both are related to incidents occurring at petrol pumps. Hence not applicable in this instant case.

m. With regard to contents of paragraphs 21 to 23, all allegations and/or contentions and/or statements are denied except in so far what are matters of record or what is expressly stated herein. With refence to paragraph 23 of the petition it is stated that a copy of the acceptance of the Grant of Authorisation has already been annexed before and marked as Annexure A.

6. With reference to the various grounds stated by the petitioner, it is stated that the facts are not good grounds and that the Precautionary principal is not applicable in this instant case. The Respondent craves leave to deal with the judgments relied upon by the petitioner and make further submissions at the time of hearing. The respondent further relies on the statements made in the preceding paragraphs.

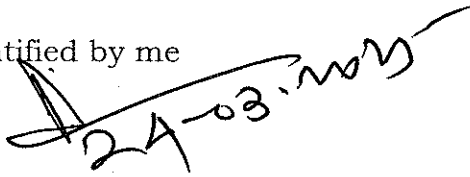
7. In light of the above circumstances, it is humbly prayed before the Hon'ble Tribunal to reject the instant application as the same has been filed by the petitioner to harass the due process of law.



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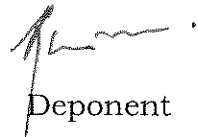
8. Hence, in light of the foregoing, it is humbly prayed that the Respondent no. 9 is nowhere connected with the allegations averred by the Applicant in his petition and therefore the Hon'ble Tribunal may pass appropriate order(s) in terms of the submission made herein above by the Respondent no. 9.
9. That the statements made in paragraphs 1 to 6 are true to my knowledge, and also matters of records and information which I believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

Identified by me

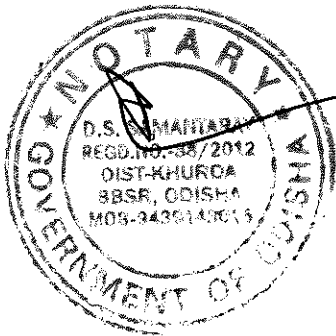
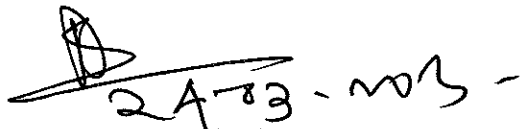


24-03-2013

Advocate



Deponent

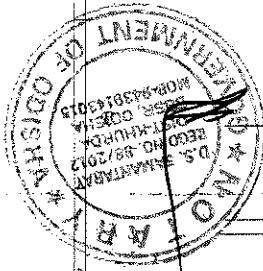
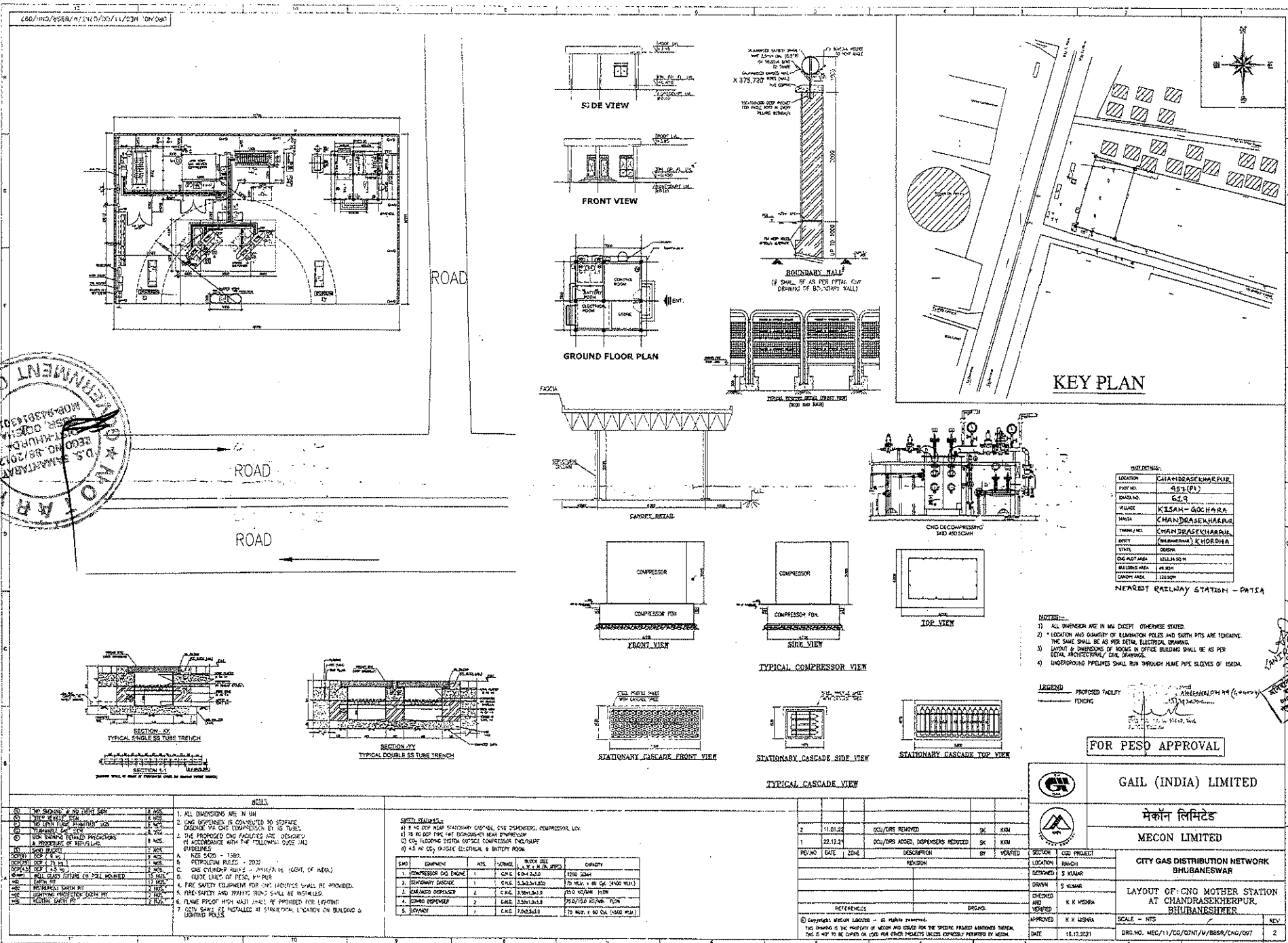



24-03-2013 -

DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

Annexure A

ANNEXURE - A 1X



NOTED DETAILS:

LOCATION	CHANDRASEKHARPUR
PROJ. NO.	451 (PI)
BRANCH NO.	612
VILLAGE	KILSAH-GOCHARA
RANGE	CHANDRASEKHARPUR
TANKA NO.	CHANDRASEKHARPUR
SOFTY	(CHANDRASEKHARPUR) KHORDHA
STATE	ODISHA
ORG. HEAD QUA.	1000/11/11/2017
BUILDING AREA	48 SQM
CANOPY AREA	120 SQM

NEAREST RAILWAY STATION - PATIA

- NOTES:
- 1) ALL DIMENSIONS ARE IN MM UNLESS OTHERWISE STATED.
 - 2) * LOCATION AND QUANTITY OF EMBARKATION POLES AND SLEATH PITS ARE TO BE DETERMINED AS PER RETAIL ELECTRICAL DRAWING.
 - 3) LAYOUT & DIMENSIONS OF FOUNDATION OF OFFICE BUILDING SHALL BE AS PER RETAIL ARCHITECTURAL, CIVIL DRAWINGS.
 - 4) UNDERGROUND PIPELINES SHALL RUN THROUGH HAVELI PIPE SLEATHS OF 150MM.

LEGEND: PROPOSED FACILITY (indicated by a dashed line), FENCING (indicated by a solid line with diagonal hatching).

FOR PESO APPROVAL

	GAIL (INDIA) LIMITED
	मेकॉन लिमिटेड
	MECON LIMITED
CITY GAS DISTRIBUTION NETWORK BHUBANESWAR	
LAYOUT OF CNG MOTHER STATION AT CHANDRASEKHARPUR, BHUBANESHWER	
APPROVED	K. K. MISRA
DATE	18.11.2021
SCALE	- NTS
DRG. NO.	MEC/11/02/DTM/11/BBSP/CNG/097
REV	2

NO.	DESCRIPTION	QTY	UNIT	REMARKS
1	CONCRETE WORK	1	NO.	AS PER DRAWING
2	STEEL WORK	1	NO.	AS PER DRAWING
3	PAINT WORK	1	NO.	AS PER DRAWING
4	ELECTRICAL WORK	1	NO.	AS PER DRAWING
5	PLUMBING WORK	1	NO.	AS PER DRAWING
6	SCAFFOLDING	1	NO.	AS PER DRAWING
7	CONCRETE WORK	1	NO.	AS PER DRAWING
8	STEEL WORK	1	NO.	AS PER DRAWING
9	PAINT WORK	1	NO.	AS PER DRAWING
10	ELECTRICAL WORK	1	NO.	AS PER DRAWING
11	PLUMBING WORK	1	NO.	AS PER DRAWING
12	SCAFFOLDING	1	NO.	AS PER DRAWING
13	CONCRETE WORK	1	NO.	AS PER DRAWING
14	STEEL WORK	1	NO.	AS PER DRAWING
15	PAINT WORK	1	NO.	AS PER DRAWING
16	ELECTRICAL WORK	1	NO.	AS PER DRAWING
17	PLUMBING WORK	1	NO.	AS PER DRAWING
18	SCAFFOLDING	1	NO.	AS PER DRAWING
19	CONCRETE WORK	1	NO.	AS PER DRAWING
20	STEEL WORK	1	NO.	AS PER DRAWING
21	PAINT WORK	1	NO.	AS PER DRAWING
22	ELECTRICAL WORK	1	NO.	AS PER DRAWING
23	PLUMBING WORK	1	NO.	AS PER DRAWING
24	SCAFFOLDING	1	NO.	AS PER DRAWING
25	CONCRETE WORK	1	NO.	AS PER DRAWING
26	STEEL WORK	1	NO.	AS PER DRAWING
27	PAINT WORK	1	NO.	AS PER DRAWING
28	ELECTRICAL WORK	1	NO.	AS PER DRAWING
29	PLUMBING WORK	1	NO.	AS PER DRAWING
30	SCAFFOLDING	1	NO.	AS PER DRAWING

ITEMS:

1. ALL DIMENSIONS ARE IN MM
2. CNG DISPENSER IS CONSIDERED AS STORAGE
3. DECIDE ON ONE COMPRESSOR OR TWO TUBES
4. THE PROPOSED CNG FACILITIES ARE DESCRIBED IN ACCORDANCE WITH THE FOLLOWING CODES AND STANDARDS:
 - A. IS: 8000 - 1980
 - B. IS: 8001 - 1980
 - C. IS: 8002 - 1980
 - D. IS: 8003 - 1980
 - E. IS: 8004 - 1980
 - F. IS: 8005 - 1980
 - G. IS: 8006 - 1980
 - H. IS: 8007 - 1980
 - I. IS: 8008 - 1980
 - J. IS: 8009 - 1980
 - K. IS: 8010 - 1980
 - L. IS: 8011 - 1980
 - M. IS: 8012 - 1980
 - N. IS: 8013 - 1980
 - O. IS: 8014 - 1980
 - P. IS: 8015 - 1980
 - Q. IS: 8016 - 1980
 - R. IS: 8017 - 1980
 - S. IS: 8018 - 1980
 - T. IS: 8019 - 1980
 - U. IS: 8020 - 1980
 - V. IS: 8021 - 1980
 - W. IS: 8022 - 1980
 - X. IS: 8023 - 1980
 - Y. IS: 8024 - 1980
 - Z. IS: 8025 - 1980
5. FIRE SAFETY EQUIPMENT FOR ALL DEVICES SHALL BE PROVIDED.
6. FIRE SAFETY AND TRAINING SIGNS SHALL BE INSTALLED.
7. PLANE HEIGHT FROM GROUND SHALL BE PROVIDED FOR LIGHTING.
8. LIGHTING SHALL BE INSTALLED AT STRATEGICAL LOCATION ON BUILDING & LIGHTING POLES.

S.No.	COMPONENT	QTY	UNIT	REMARKS
1	COMPRESSOR	1	NO.	AS PER DRAWING
2	STATIONARY CASCADE	1	NO.	AS PER DRAWING
3	CONCRETE WORK	1	NO.	AS PER DRAWING
4	STEEL WORK	1	NO.	AS PER DRAWING
5	PAINT WORK	1	NO.	AS PER DRAWING
6	ELECTRICAL WORK	1	NO.	AS PER DRAWING
7	PLUMBING WORK	1	NO.	AS PER DRAWING
8	SCAFFOLDING	1	NO.	AS PER DRAWING
9	CONCRETE WORK	1	NO.	AS PER DRAWING
10	STEEL WORK	1	NO.	AS PER DRAWING
11	PAINT WORK	1	NO.	AS PER DRAWING
12	ELECTRICAL WORK	1	NO.	AS PER DRAWING
13	PLUMBING WORK	1	NO.	AS PER DRAWING
14	SCAFFOLDING	1	NO.	AS PER DRAWING
15	CONCRETE WORK	1	NO.	AS PER DRAWING
16	STEEL WORK	1	NO.	AS PER DRAWING
17	PAINT WORK	1	NO.	AS PER DRAWING
18	ELECTRICAL WORK	1	NO.	AS PER DRAWING
19	PLUMBING WORK	1	NO.	AS PER DRAWING
20	SCAFFOLDING	1	NO.	AS PER DRAWING

REV. NO.	DATE	ZONE	DESCRIPTION	BY	VERIFIED	SECTION	CDU PROJECT
1	11.01.21		DCU/DRT REQUIRED	SK	KKM		
2	22.11.21		DCU/DPS ADDED, DISPENSER REDUCED	SK	KKM		

REFERENCES: DRG. NO. MEC/11/02/DTM/11/BBSP/CNG/097

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THIS DRAWING IS TO BE USED ONLY FOR THE SPECIFIC PROJECT UNLESS OTHERWISE STATED BY MECON.



RTI REQUEST DETAILS

Registration No. :	GAILD/R/E/24/00147	Date of Receipt :	15/04/2024
Type of Receipt :	Online Receipt	Language of Request :	English
Name :	Anjan Bharatiya	Gender :	Male
Address :	PLOT NUMBER-578/4, SHREE VIHAR, CHANDRASEKHAR PUR., PATIA, POST. BHUBANESWAR, Khordha, Pin:751031		
State :	Odisha	Country :	India
Phone No. :	+91-8144025299	Mobile No. :	+91-8144025299
Email :	anjandasbaba@gmail.com		
Status(Rural/Urban) :	Urban	Education Status :	Graduate
Is Requester Below Poverty Line ? :	No	Citizenship Status :	Indian
Amount Paid :	10)	Mode of Payment :	Payment Gateway
Does it concern the life or Liberty of a Person ? :	No(Normal)	Request Pertains to :	
Information Sought :	Please find the attachment enclosed with this message.		

Print Save Close

CP/0
18/4/24

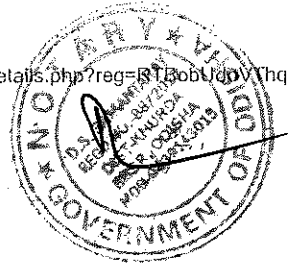
18/04/2024

कार्यालय / Office of
 सेंट्रल पब्लिक इन्फॉर्मेशन ऑफिस / Central Public Information Office
 गैल (इंडिया) लिमिटेड / GAIL (India) Limited
 15, बिक्रमजी कामा प्लेस / 15, Bhikaji Cama Place
 अन्व. क्षेत्र, नई दिल्ली-110068 / R.K. Puram, New Delhi-110068
 टि. नं. / Tel. No. 0011-26107777 / 0011-26107778

18/04/24

Sr. Manager (RTI)
 वरिष्ठ प्रशासक (अन्व. क्षेत्र)

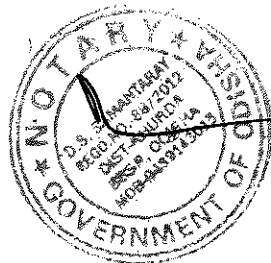
19/04



The work of CNG station by Gail INDIA in Shree Vihar, Patia, Bhubaneswar has been stopped since many years. For this, the surrounding areas are not being developed by concern authorities. Please provide the necessary information regarding this matter.

- (1) The total Financial out Lay/Project cost of Gail India Shree Vihar Project.
- (2) The project completion periodicity.
- (3) Why the project work is stopped, the reason there of ?
- (4) When it will be started?
- (5) Who is the project In-charge. Please provide the details with Designation and contact details/ E-mail Id ?
- (6) All the existing machineries are being left uncovered & open to sun & rain, the reason of such unwarranted approach of Gail India?
- (7) Is there any Court Case pending & prohibited Gail to start further work? If so, then please provide the details of Court number and which court. Present status of the case.
- (8) Whether the Ministry has been Informed regarding the stoppage of work? The details of the correspondence with letter number and Date and the copy of the correspondence there of.
- (9) Is there any opposition by any private or any organization, to obstruct the company from completing, the CNG station project in Shree Vihar, ward number-3, Patia, Bhubaneswar?
- (9) All the correspondence to Government of India & other quarters, Please be Provided.

Furthermore, the expenditure of photocopies will be borne by me, in this regard as per the norms of RTI Act.





**GAIL (India) Limited
CGD BHUBANESWAR**

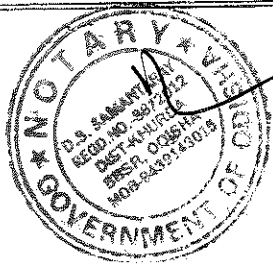
Ref.No. GAIL/CGD/BBSR/RTI/2024-25/01

DT: 27.04.2024

Subject: Information sought by Shri/Smt. ANJAN BHARATIYA RTI Dy. No. GAILD/R/E/24/00147 under RTI Act, 2005 – reg.

This is in reference to Corporate RTI Cell's email dtd. 19.04.2024 vide which RTI Application of Shri/Smt. ANJAN BHARATIYA dtd. 15.04.2024 was forwarded to us for providing inputs/comments. Accordingly, given below are the comments/inputs regarding the subject matter:

S.No.	Information sought by the RTI Applicant	Reply / Comments
1	The total Financial outlay/ Project cost of GAIL India Shree Vihar Project	The total financial outlay for the GAIL India Shree Vihar Project amounts to approximately Rs. 7 Crores out of which an amount of Rs. 3.6 Crores has already been expended.
2	The projected completion periodicity	Expectedly by December 2024.
3	Why the project work is stopped, the reason thereof	<ul style="list-style-type: none"> • Local residents agitation • Encroachment issues, • Pending Transformer Pole Shifting by TPCODL • Pending Bus Stand shifting by BMC.
4	When it will be started	Expectedly by May 2024
5	Who is the Project In Charge. Please provide the details with Designation and contact details/ E-mail id	Project is handled by M/s Resonance Energy Private Limited who is the Construction Management Consultant and the Site project in-charge is Mr. Niranjana Baral, who is the Site Construction Manager. He can be reached at 8460503291 or via email at niranjana@energyworld.biz .
6	All the existing machineries are being left uncovered & open to sun & rain, the reason of such un-warranted approach of GAIL India	The existing machinery has been temporarily exposed due to recent heavy winds and disturbances. Nevertheless, we are in the process of taking measures to safeguard them for upcoming operations.
7	Is there any Court Case pending & prohibited GAIL to start further work? If so, then please provide the details of Court Number and which Court. Present status of the case	As on date, we are not aware of any pending court case.



S.No.	Information sought by the RTI Applicant	Reply / Comments
8	Whether the Ministry has been informed regarding the stoppage of work? The details of the correspondences with letter number and date and the copy of the correspondences thereof	Ministry is not directly involved in this matter, however correspondences made with local authorities.
9	Is there any opposition by any private or any organization, to obstruct the company from completing the CNG Station project in Shree Vihar, ward number - 3, Patia, Bhubaneswar?	Already detailed at 3 above
10	All the Correspondence to Government of India and other quarters, please be provided	While there have been no correspondences with the Government of India, extensive communication and follow-ups have been conducted with local authorities, including the police administration, municipal administrations, and the Electrical Department for amicable resolution of various issues w.r.t Shree Vihar Project-related matters. Correspondences attached.

Thanking you,

Yours faithfully,

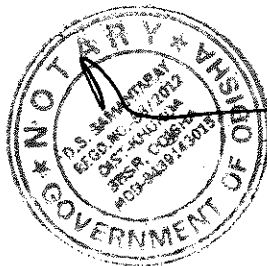

(Kausik Das)

GM (CGD), Bhubaneswar

Encl.: As above

To:

CPIO, GAIL
Delhi Corporate Office





गेल (इंडिया) लिमिटेड

(भारत सरकार का उपक्रम - महारत्न कंपनी)

GAIL (India) Limited

(A Government of India Undertaking - A Maharatna Company)

गेल भवन,
16 भीकाएजी कामा प्लेस
नई दिल्ली-110066, इंडिया
GAIL BHAWAN,
16 BHIKAIJI CAMA PLACE
NEW DELHI-110066, INDIA
फोन/PHONE: +91 11 26182955
फैक्स/FAX: +91 11 26185941
ई-मेल/E-mail: info@gail.co.in

GAIL/RA/CGD/Khordha-Acceptance-Final/2010

To
The Secretary
Petroleum and Natural Gas Regulatory Board
1st Floor, World Trade Centre
Babar Road, New Delhi-110001

904/suy
S/4/18

AA(AHS) L-1592

03.04.2018 5/9/18

DIR (M/TN)

AA(AHS) L-1592
S/4/18

cc Member (I&T)

Sub: PNGRB's Grant of Authorization to GAIL (India) Limited for development of CGD Network in the Geographical Area of khordha district in pursuance of the Policy Directive issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of the PNGRB Act, 2006 and under Section 16 of the PNGRB Act, 2006


Respected Madam,

This has reference to the PNGRB letter no. Infra/NGPL/124/GAIL/JHBDPL-CGD/khordha/01/17 dated 07.03.2018 conveying the terms & conditions finalized by PNGRB in respect of the subject CGD network.

2. As per the requirement specified in the said PNGRB letter dated 07.03.2018, please find herewith GAIL (India) Limited's confirmation of its acceptance of the Grant of Authorization issued for the subject CGD network (i.e. all pages along with the Annexure are duly initialed and stamped) and the same is being returned to PNGRB in original.

Submitted please.

Yours sincerely,

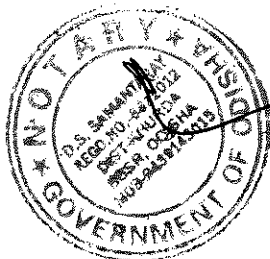

(Manoj Jain)

Executive Director (Gas Mktg.)
E-mail: manojjain@gail.co.in

मनोज जैन / MANOJ JAIN

कार्यकारी निदेशक (विक्रयन-गैस) / Executive Director (Marketing-Gas)
गेल (इण्डिया) लिमिटेड / GAIL (India) Limited
(भारत सरकार का उपक्रम) / (A Govt. of India undertaking)
16, भीकाएजी कामा प्लेस / 16, Bhikaiji Cama Place
बार. रो. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066

Encl: a/a





पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
Petroleum and Natural Gas Regulatory Board

प्रथम-तल, वर्ल्ड ट्रेड सेंटर, बाबर रोड, नयी दिल्ली - 110001

1st Floor, World Trade Centre, Babar Road, New Delhi - 110001

Infra/NGPL/124/GAIL/JHBDPL-CGD/Khordha/01/17 March 07, 2018

To
Chairman & Managing Director
GAIL (India) Limited,
16, Bhikaji Cama Place,
R. K. Puram, New Delhi - 110066

Subject: Grant of Authorization to GAIL (India) Limited for development of City Gas Distribution Network in the Geographical Area of Khordha District in pursuance of the Policy Directives issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of PNGRB Act, 2006 and under Section 16 of the PNGRB Act 2006.

Reference:

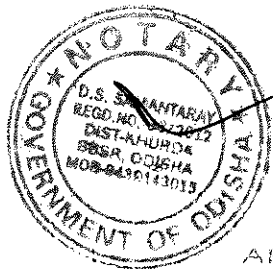
- (i) MoP&NG's Letter No. L-14014/44/2006-GP-I (Pt. II), dated 15.03.2017
- (ii) GAIL's Letter GAIL/RA/JHBDPL-CGD/322123/2017/1710, dated 16.05.2017

Sir,

This is in response to your application referred above for consideration of the Board for grant of authorization to GAIL (India) Limited for development of City Gas Distribution Network in the Geographical Area of Khordha District in pursuance of the Policy Directives issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of PNGRB Act, 2006.

2. Considering your submissions, the Petroleum and Natural Gas Regulatory Board has decided to grant you the authorization to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks in Khordha District in pursuance of the Policy Directives issued to PNGRB by the Ministry of Petroleum & Natural Gas under Section 42 of PNGRB Act, 2006 and under Section 16 of the PNGRB Act 2006.

3. Further on the basis of the submissions made, the following terms and conditions have been finalised by the Petroleum and Natural Gas Regulatory Board



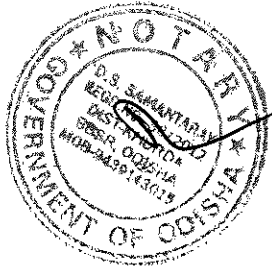
अरविन्द कुमार
ARVIND KUMAR
अपर सलाहकार
Additional Adviser
पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
प्रथम तल, वर्ल्ड ट्रेड सेंटर
1st Floor, World Trade Centre
बाबर रोड, नयी दिल्ली - 110001
Babar Road, New Delhi-110001

मनोज जैन / MANOJ JAIN
कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
गैल (इण्डिया) लिमिटेड / GAIL (India) Limited
(भारत सरकार का उपक्रम) / (A Govt. of India undertaking)
16, भीकाजी कामा प्लेस / 16, Bhikaji Cama Place
अर. - के. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066

which shall be applicable during the construction as well as operative phase of the said City or Local Natural Gas Distribution Networks systems:

4. The Authorized Area for laying, building, operating or expanding the proposed CGD Network shall cover an area of **2,813 square kilometer** and as depicted in the enclosed drawing.
5. The activities of laying, building, operating or expansion of the CGD Network to commence within a period of **180 days** from the date of this authorization.
6. The activities permitted above shall have to be completed as per the approved time schedule enclosed at **Annexure I**. Any failure on the part of the entity in complying with the **milestones prescribed** in the time schedule shall lead to consequences as specified under regulation 16 of the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008.
7. The entity shall design and install an optimal size of the infrastructure in terms of pipelines of various types including steel belting of the authorized area, online compressors of adequate capacity for compressing of natural gas into CNG, allied equipments and facilities in the CGD network as identified in its DFR, depending upon the potential demand for natural gas. The infrastructure in the CGD network should be adequate to maintain uninterrupted flow of natural gas in the pipelines and be also able to maintain supplies at adequate pressure to online CNG stations.
8. The entity shall maintain an uninterrupted supply of natural gas to all categories of customers in the CGD network. In the event of any disruption in the supply of natural gas in the CGD Network, first priority shall be accorded to restoration of supplies to domestic PNG customers. In case of disruption of supply to domestic PNG customers for more than twelve hours, the entity shall compensate to the domestic customer on the following basis: -

- a. the normative volume of natural gas consumption for the first domestic PNG connection for cooking requirements based on last three months weighted average consumption per day to be applied for each day's disruption and multiplied by ten;
- b. normative value of natural gas consumption shall be based on last three months' weighted average billing price of natural gas for supplies to the first domestic PNG connection for cooking requirements; and



अरविन्द कुमार
ARVIND KUMAR
अपर सलाहकार
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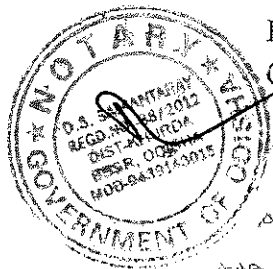
- c. the value of compensation shall be equal to normative volume of natural gas consumption as per clause (a) multiplied by normative value as per clause (b) and shall be adjusted by allowing a credit to the domestic PNG Customer in the next billing cycle or in the next pre-paid smart card in case of smart card metering.
- d. In case the disruption of supplies is attributed to any fault of the domestic PNG customer, no compensation shall be payable by the entity.
9. The entity is allowed an exclusivity period under the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008, in respect of the following:
- (a) 300 months from the date of issue of this communication for laying, building and expansion of the CGD network; and
- (b) 60 months from the date of issue of this communication in terms of an exemption from the purview of common carrier or contract carrier for the CGD network:

Provided that the entity meets the obligations in line with the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008:

Provided further that the period of exclusivity allowed under sub-clause (a) or sub-clause (b) may be terminated before the expiry of the period mentioned above in line with the provisions under Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008.

10. The authorized entity shall be required to take prior approval from the Board for creation of any lien, charge or hypothecation of the CGD network to secure finances for the project and furnish details of utilization of funds. However, in case of raising funds from any financial institution or bank, the entity will be required to only inform the Board of the sanction of the funds within a period of seven days.

11. The entity shall submit a detailed and clear financial closure report to the Board within a period of one hundred and eighty days from the date of authorization issued by the Board under regulation 10 of Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008.

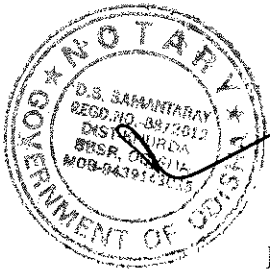


अरविन्द कुमार
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Additional Adviser
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Petroleum & Natural Gas Regulatory Board
प्रथम तल, वर्ल्ड ट्रेड सेंटर
1st Floor, World Trade Centre
बाबर रोड, नई दिल्ली-110001
Babar Road, New Delhi-110001


मनोज जैन / MANOJ JAIN
कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
गैल (इण्डिया) लिमिटेड / GAIL (India) Limited
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आर. कं. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066.

12. The entity shall publish on its website the network tariff for transportation of natural gas as well as the compression charge for CNG in the CGD network in the authorized area which is also annexed to this schedule.
13. The entity shall publish the applicable retail selling price of PNG for all categories of customers and also for the purpose of invoicing in Rs./ MMBTU.
14. The entity shall publish and display the retail selling price of CNG for the purpose of invoicing to CNG customers in Rs./ Kg at all CNG dispensing stations.
15. The furnishing of performance bond of Rs. 12 crore is a guarantee for timely commissioning of the project as per the prescribed targets in the MWP and for meeting the service obligations during the operating phase of the project.
16. The entity shall comply with the applicable provisions under the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008, the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008, relevant regulations for technical standards and specifications, including safety standards, any other regulations as may be applicable and the provisions of the Act.
17. In case the authorization of the entity is terminated, the Board may assign the rights and obligations of the entity to any agency or another entity on such terms and conditions, as it may deem fit. Further, the entity may be required, as per the directions of the Board, to continue the operations of the CGD network at the same level till another agency or entity appointed by the Board takes over the full control of the CGD network.

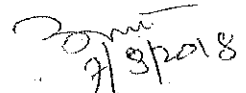
You are requested to confirm your acceptance by filling-in the acceptance of the grant of authorization provided below and return the same in original. (Please note that all pages along with the Annexure are to be initialed & stamped).



Dated: March 7, 2018


मनोज जैन / MANOJ JAIN
 कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
 गैस (इण्डिया) लिमिटेड / GAIL (India) Limited
 (भारत सरकार का उपक्रम) / (A Govt. of India undertaking)
 16, भीकमजी कामा प्लेस / 16, Bhikaji Cama Place
 आर.के. पूरम, नई दिल्ली-110 016 / R. K. Puram, New Delhi

Yours faithfully,

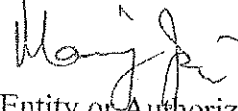


(Arvind Kumar)
 Additional Adviser

अरविन्द कुमार
ARVIND KUMAR
 अपर सलाहकार / Additional Adviser
 पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड
 Petroleum & Natural Gas Regulatory Board
 प्रथम तल, वर्ल्ड ट्रेड सेंटर
 1st Floor, World Trade Centre
 बाबर रोड, नई दिल्ली-110001
 Babar Road, New Delhi-110001

Acceptance of the Grant of Authorization

I / We hereby accept the grant of authorization issued by the PNGRB vide letter ref. Infra/0202/120/GAIL/3800PL-CCD/khordha/01/17 dated 07.03.2018 and agree to comply with all the terms and conditions subject to which I/ We have been granted the authorization for laying, building, operating or expanding city or local natural gas distribution network in the authorized area of Khordha District.



Signature of the Entity or Authorized Signatory

Date: 07/04/18
Place: New Delhi

मनोज जैन / MANOJ JAIN
कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
गैल (इण्डिया) लिमिटेड / GAIL (India) Limited
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अरविन्द कुमार
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Additional Adviser
पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
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1st Floor, World Trade Centre
बाबर रोड, नई दिल्ली-110001
Babar Road, New Delhi-110001



ANNEX 1 - GA of Khordha District

Minimum Work Programme

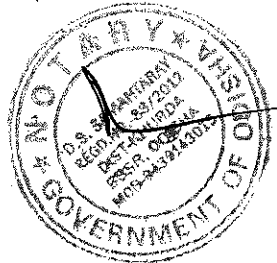
Minimum Work Program to be completed during first five years of exclusivity	
Inch- km of Pipeline to be Laid.	No. of Domestic PNG Connections
1,513	26,900

Year wise Break Up of targets					
Total Inch- km of Pipeline to be Laid.	Year 1	Year 2	Year 3	Year 4	Year 5
1,513	303	756	1,210	1,362	1,513

Year wise Break Up of targets					
Infrastructure for PNG Domestic Connections.	Year 1	Year 2	Year 3	Year 4	Year 5
26,900	1,000	5,200	13,450	19,900	26,900

अरविन्द कुमार
ARVIND KUMAR

अपर सलाहकार
Additional Adviser
वैश्विक और प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
प्रथम तल, वर्ल्ड ट्रेड सेंटर
1st Floor, World Trade Centre
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मनोज जैन / MANOJ JAIN

कार्यकारी निदेशक (विपणन-गैस) / Executive Director (Marketing-Gas)
गैस (इण्डिया) लिमिटेड / GAIL (India) Limited
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आर. कं. पुरम, नई दिल्ली-110 066 / R. K. Puram, New Delhi-110 066

पृष्ठ 6 | 6



Government of Odisha
General Administration and Public Grievance Department

ORDER

No. 17484 /CA, Bhubaneswar, Date. 07.7.2021
GAD-CA4-INST-0001-2019

Sub: - Allotment of Government land measuring Ac.0.300 dec. in Mz.-Chandrasekharpur in favour of GAIL (India) Ltd. for establishment of CNG Station.

In supersession of this Department Order No-1939/CA Dt.19.01.2019, Government land measuring Ac.0.300 dec. pertaining to the Plot No-457(Pt.), Khata No-619, Kisam-Gochara, Mz.-Chandrasekharpur, is hereby allotted in favour of GAIL (India) Ltd., Bhubaneswar for establishment of CNG Station, subject to the following terms and conditions:-

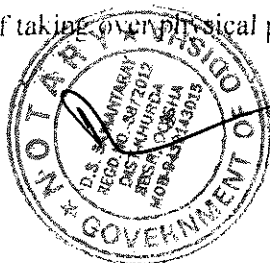
1. The land premium of the present allotted land is Rs.2,76,00,000/- (Rupees two crore seventy six lakh) only i.e. @ Rs.9,20,00,000/- per acre. After adjustment of the land premium of Rs.1,65,00,000/- deposited earlier by the GAIL (India) Limited in pursuance of this Department Order No-1939/CA Dt.19.01.2019, the balance land premium of Rs.1,11,00,000/- (Rupees one crore eleven lakh) only shall be deposited online through treasury deposit under the head of account "0029-Land Revenue-107-Sale of Waste Land and Redemption of Land-0228-Sale of Homestead Land in New Capital, Bhubaneswar-01056-Premium on Government Land" within 60 days from the date of receipt of this order and submit a copy of the e-challan in this Department immediately, failing which the allotment order shall automatically stands cancelled.

2. After submission of the copy of the e-Challan, the GAIL (India) Limited shall execute a lease deed in the prescribed form in triplicate, out of which two shall be in Stamp Papers to be purchased in consultation with the District Sub-Registrar, Khordha, Bhubaneswar and submit the same in this Department within 30 (Thirty) days from the date of receipt of the form from this Department, for approval.

3. The GAIL (India) shall deposit ground rent of Rs.90/- (Rupees ninety nine) only i.e. @ Rs.300/- per acre per annum in the office of the Tahasildar, Bhubaneswar. The rent payable is subject to revision from time to time.

4. The GAIL (India) shall not use the land other than the purpose for which it is allotted.

5. Construction works over the allotted land shall be completed within 36 (Thirty six) months from the date of taking over physical possession of the land.



P.T.O

6. Physical possession of the land will be handed over by the concerned R.I of G.A & P.G Department to the authorised representative of the GAIL (India) Limited, after submission of registered duplicate lease deed. The R.I of this Department shall prepare trace map in duplicate, out of which one shall be retained in this Department & other one will be handed over to the GAIL (India) Limited.

7. All other terms and conditions shall be as per the lease deed to be executed.

By order of the Governor

Director of Estates & Ex-Officio
Addl. Secretary to Government

Memo No- 17485 /CA Date: 07.7.2021

Copy forwarded to the Chief General Manager (Construction), GAIL (India) Limited.
612, Utkal Signature, Pahala, Bhubaneswar for information and necessary action.

Director of Estates & Ex-Officio
Addl. Secretary to Government

Memo No- 17486 /CA Date: 07.7.2021

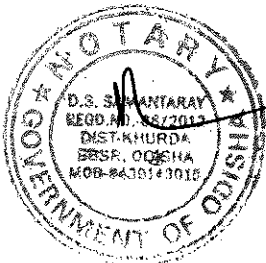
Copy forwarded to the P. S to the Addl. Chief Secretary, G.A & P.G Department/ P.S to the Director of Estates, G.A & P.G Department for kind information of the Addl. Chief Secretary and Director of Estates.

Director of Estates & Ex-Officio
Addl. Secretary to Government

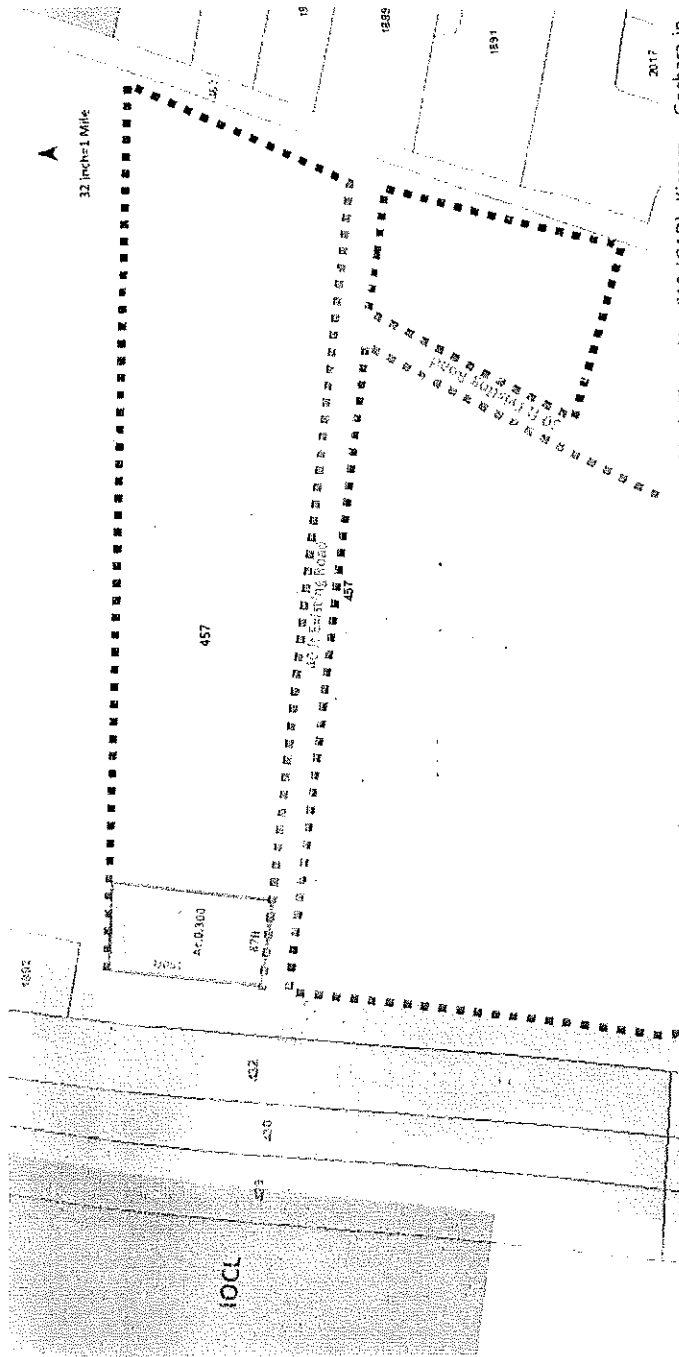
Memo No- 17487 /CA Date: 07.7.2021

Copy forwarded to Vice-Chairman, BDA/ Commissioner, BMC/ Collector, Khordha/ Director, Town Planning, Bhubaneswar/ Chief Architect, Odisha, Bhubaneswar/ Joint Director of Estates-cum-Joint Secretary to Government, G.A & P.G Department/ Tahasildar, Bhubaneswar/ District Sub-Registrar, Khordha, Bhubaneswar/ Asst. Director (S &E), G.A & P.G Department/ Sri Narayan Behera, R.I, G.A & P.G Department/ G.F (5 copies) for information and necessary action.

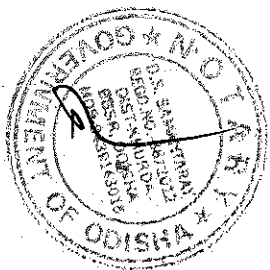
Director of Estate & Ex-Officio
Addl. Secretary to Government



SKETCH MAP OF AREA MEASURING AC. 0.300 PERTAINING TO PLOT NO. 457 (PT) IN MOUZA CHANDRASEKHARPUR UNIT NO. 41, BHUBANESWAR



Reference: Land Measuring Ac. 0.300 out of total area Ac. 37.097 pertaining to Plot No. 457 (pt), Khata No. 619 (GAD), KISSAM - Gochara in Mouza Chandrasekharpur Unit No. 41, shown thus -



Handwritten: 7/11/2021
 C. Tripathy
 18/12/2021
 CHINMAYA (TRIPATHY) Chandrasekharpur
 CM (GAD) Chandrasekharpur
 (NPL-Inter-Ed) Chandrasekharpur
 (Huller's Survey Cell)

Handwritten: 18/12/2021
 Assistant Inspector
 Chandrasekharpur
 (G.A. & P.C. Deptt.)

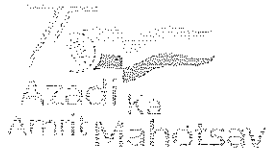
Handwritten: 18/12/2021
 Assistant Inspector
 Chandrasekharpur
 (G.A. & P.C. Deptt.)

Handwritten: 18/12/2021

3/24/25, 11:30 AM

Press Release: Press Information Bureau

Ministry of Petroleum & Natural Gas



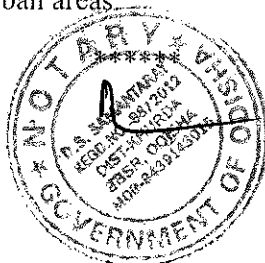
The Government has set a target to raise the share of natural gas in energy mix to 15% in 2030 from about 6.3% now

Posted On: 25 JUL 2022 4:24PM by PIB Delhi

The Minister of State for Petroleum and Natural Gas, Shri Rameswar Teli in a written reply to a question in the Rajya Sabha today informed that the Government has set a target to raise the share of natural gas in energy mix to 15% in 2030 from about 6.3% now. To achieve the target, various initiatives have been taken which inter alia include the following:-

- i). Expansion of National Gas Grid to about 33,500 Km from current 21,715 Km.
- ii). Expansion of City Gas Distribution (CGD) network
- iii). Setting up of Liquefied Natural Gas Terminals.
- iv). Allocation of domestic gas to Compressed Natural Gas (Transport) / Piped Natural Gas (Domestic) in no cut category.
- v). Allowing marketing and pricing freedom to gas produced from high pressure/high temperature areas, deep water & ultra-deep water and from coal seams.
- vi). Sustainable Alternative Towards Affordable Transportation (SATAT) initiatives to promote Bio-CNG.

Providing Piped Natural Gas (PNG) connections and establishment of Compressed Natural Gas (CNG) stations is part of the development of CGD network and the same is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB). The CNG Stations and PNG connections are being provided by authorized entities as per timelines prescribed by PNGRB from time to time. As on 31.05.2022, total 95.21 lakh PNG (Domestic) connections have been provided and 4531 CNG (Transport) stations have been established by the authorized entities. After completion of 11A city gas distribution (CGD) round, 295 Geographical Areas (GAs) have been authorized which inter alia covers 98% of India's population and 88% of its GAs. As per Minimum Work Programme, CGD entities authorized upto 11A round, have to provide 12.33 crore PNG connections and establish 17,700 CNG stations by 2030 including in rural and urban areas.



3/24/25, 11:30 AM

Press Release:Press Information Bureau

YB/RKM

(Release ID: 1844630) Visitor Counter : 4354

Read this release in: Urdu , Marathi

Print Back



भारत सरकार /Government of India

वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)

8-एस्प्लेनेड पूर्व, पहली मंजिल

कोलकाता (प.बं.)- 700069

8, Esplanade East, 1st floor, Kolkata - 700069

ईमेल/E-mail :

jtcccekolkata@explosives.gov.in

दूरभाष/Phone/Fax No : 033 -

22486600,22480427

दि/Dated : 15/03/2022

पूर्व अनुमोदन सं/Prior Approval No : A/G/EC/OR/07/79 (G94004)

सेवा में/To,

M/s. GAIL INDIA LIMITED,
CGD project office, Hotel Suraj Palace F-100, In,
Bhubaneswar (M. Corp.),
District: KHURDA
State: Odisha
Pin : 751024

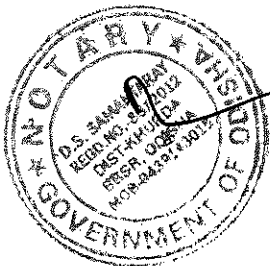
विषय /Sub : Plot No, 457(P), Khata No. 619, Mouza Chandrasekharapur Tehsil Bhubaneswar -751016, Bhubaneswar (M. Corp.), Taluka: Bhubaneswar (M. Corp.), District: KHURDA, State: Odisha, Pin : 751023 - में सिलेंडरों में सी.एन.जी./सी.बी.जी. गैस का भरण एवं भंडारण- गैस सिलेंडर नियम, 2016 के अंतर्गत -अनुमोदन जारी करने के बारे में/Proposed Filling cum Storage Capacity of CNG/CBG at Plot No, 457(P), Khata No. 619, Mouza Chandrasekharapur Tehsil Bhubaneswar -751016, Bhubaneswar (M. Corp.), Taluka: Bhubaneswar (M. Corp.), District: KHURDA, State: Odisha, Pin : 751023 - under Gas Cylinder Rules 2016 - Grant of approval regarding.

महोदय/Sir(s),

कृपया आपके दि. 23/02/2022 के आवेदन सं. OIN1010454 का संदर्भ ग्रहण करें/Please refer to your application No.OIN1010454 dated 23/02/2022 .

प्रस्तावित सीएनजी /सीबीजी भरने व भंडारण सुविधाओं का विवरण दर्शाता लेआउट आरेखण सं. आपके संदर्भित पत्र के साथ अग्रेषित आरेखन MEC/11/CG/Q7NT/M/BBSR/CNG/097 दिनांक 16/12/2021, MEC/11/CG/Q7NT/M/BBSR/CNG/097 दिनांक 16/12/2021, PID ANNEXURE दिनांक 29/12/2021, अनुमोदित की जाती है- अनुमोदन की शर्तें: - Conditions of the Approval:-

The copy of pipeline approval obtained for transferring CNG from origin to the proposed premises shall be submitted. Layout and Installation of transformer shall be done outside the licensed area complying with safety norms as applicable under the statute. The CNG decompression unit if any proposed shall be separated from Form-G premises enclosed by an industrial type fence at least 2 metres high along the perimeter of the safety zone and separate access shall be provided. Further application for licence Form-E&F shall be submitted online to CCE Nagpur. DRS/Decompression Unit. The CNG mobile cascade LCV/HCV shall be in drive out position to facilitate immediate movement and easy escape in case of emergency. The inter safety distances of various equipment's, Compressors, storage cascades, dispensers, etc. installed in CNG dispensing station shall be shown as per Table IA & B and II and conditions depicted in licence Form-G under Gas Cylinder Rules 2016. All electrical fittings and equipments installed in the premises used for compressing and filling of CNG shall be of flameproof construction conforming IS 2148/IEC 60079(in lieu of IS2148) approved by the Chief Controller of Explosives and shall be mentioned in the final drawing. The documentation in respect of CNG Compressor shall strictly be in line with the requirements as laid down in OISD-179 and all necessary certificates of conformance from Third Party Inspection Agency including list of all electrical components used and their approval reference from CCE shall be submitted. The P and I diagram showing all controls from compressor inlet up to dispenser shall be submitted. The Fire fighting facilities provided at the CNG station shall be as per prescribed scale depicted in Form-G under Gas Cylinder Rules 2016, OISD 179 and shall be shown in the final drawings. The CNG premises boundary wall of adequate height and length covering the cylinder cascades should be constructed and outer boundary shall be compound wall of 2M height. The Color photographs of CNG dispensing station taken from different angles duly signed by the authorised signatory shall be submitted. This approval does not absolve you from obtaining necessary permission/clearances from other authorities under other statutes.



और प्रत्येक आरेखण की दो प्रतियां विधिवत पृष्ठांकित कर अनुमोदन के टोकन के रूप में अग्रेषित की जा रही है। अनुमोदित आरेखण के अनुसार सुविधाओं के पूर्ण होने पर गैस सिलेंडर नियम, 2016 के फार्म जी के अंतर्गत अनुज्ञप्ति जारी करने हेतु निम्नलिखित दस्तावेज प्रस्तुत किए जाए। / The layout drawing No. **Drawing(s) nos.**

MEC/11/CG/Q7NT/M/BBSR/CNG/097

dated

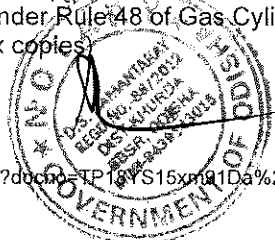
16/12/2021, MEC/11/CG/Q7NT/M/BBSR/CNG/097 dated 16/12/2021, PID ANNEXURE dated 29/12/2021, showing the details of the proposed CNG/CBG Filling-cum-Storage facilities is approved

Conditions of the Approval:-

The copy of pipeline approval obtained for transferring CNG from origin to the proposed premises shall be submitted. Layout and Installation of transformer shall be done outside the licensed area complying with safety norms as applicable under the statute. The CNG decompression unit if any proposed shall be separated from Form-G premises enclosed by an industrial type fence at least 2 metres high along the perimeter of the safety zone and separate access shall be provided. Further application for licence Form-E&F shall be submitted online to CCE Nagpur. DRS/Decompression Unit. The CNG mobile cascade LCV/HCV shall be in drive out position to facilitate immediate movement and easy escape in case of emergency. The inter safety distances of various equipment's, Compressors, storage cascades, dispensers, etc. installed in CNG dispensing station shall be shown as per Table IA & B and II and conditions depicted in licence Form-G under Gas Cylinder Rules 2016. All electrical fittings and equipments installed in the premises used for compressing and filling of CNG shall be of flameproof construction conforming IS 2148/IEC 60079(in lieu of IS2148) approved by the Chief Controller of Explosives and shall be mentioned in the final drawing. The documentation in respect of CNG Compressor shall strictly be in line with the requirements as laid down in OISD-179 and all necessary certificates of conformance from Third Party Inspection Agency including list of all electrical components used and their approval reference from CCE shall be submitted. The P and I diagram showing all controls from compressor inlet up to dispenser shall be submitted. The Fire fighting facilities provided at the CNG station shall be as per prescribed scale depicted in Form-G under Gas Cylinder Rules 2016, OISD 179 and shall be shown in the final drawings. The CNG premises boundary wall of adequate height and length covering the cylinder cascades should be constructed and outer boundary shall be compound wall of 2M height. The Color photographs of CNG dispensing station taken from different angles duly signed by the authorised signatory shall be submitted. This approval does not absolve you from obtaining necessary permission/clearances from other authorities under other statutes.

and two copy of each drawing is forwarded herewith duly endorsed in token of approval. After completion of the facilities as per the approved drawing, you may submit the following documents for Grant of Licence in form 'G' of Gas Cylinders Rules, 2016.

1. प्रत्येक गैस के कुल सिलेंडरों को दर्शाता प्ररूप 'सी' में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन/ An application in form 'C' in duplicate duly filled and signed; showing total number of filling Points and CNG/CBG filled cylinders stored by you. (in triplicate)
2. गैस सिलेण्डर नियम, 2016 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से प्रति वर्ष रू 10000/- का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है। / A license fee of Rs. 10000/- per year to be submitted online through e-payment facility available on online application portal under Gas Cylinders Rules, 2016.
3. अनुमोदित आरेखण के की 4 प्रतियां, पुनरीक्षण के पश्चात, उपरोक्त शर्तों के संदर्भ में यदि अपेक्षित हो। / 4 copies of the replica of the approved drawings, after due revision if required in r/o of above conditions.
4. उक्त नियम के नियम 17 के तहत आवश्यक दस्तावेजी सबूत के साथ (तीन प्रतियों में) भरण एवं भंडारण के परिचालन हेतु जिम्मेदार संयंत्र प्रभारी, संयंत्र पर्यवेक्षक परिचालको, आदि सहित सक्षम व्यक्तियों के नाम, योग्यता और अनुभव दर्शाता बायो-डेटा। / Bio-data indicating name, qualification and experience of the competent persons including manager, supervisors and operator responsible for filling and storage operations as required under rule 17 of the said rules with documentary evidence in duplicate.
5. अनुमोदित आरेखण के अनुसार गोदाम का निर्माण कार्य पूर्ण हो चुका है, इस आशय का प्रमाण पत्र। / A certificate to the effect that the facilities have been constructed as per approved drawing and complying conditions imposed as above, in duplicate.
6. भरण अनुमति के संदर्भों सहित प्रस्तावित सीएनजी /सीबीजी सिलेंडरों/ कास्केड्स की विशिष्टियां, प्रमाण-पत्र के साथ / Particulars of CNG/CBG cylinders/cascades with certificates proposed to be filled with necessary references permitting filling thereof with certificate of cascade.(in duplicate)
7. मुख्य विस्फोटक नियंत्रक से क्षमता रेटिंग अनुमोदन के संदर्भों के साथ कंप्रेसरों और डिस्पेंसरों की बनावट सहित विशिष्टियां/ Particulars of compressors and dispensers make, capacity rating references regarding approval from Chief Controller of Explosives with copy in duplicate.
8. मुख्य विस्फोटक नियंत्रक से क्षमता रेटिंग अनुमोदन के संदर्भों के साथ कंप्रेसरों और डिस्पेंसरों की बनावट सहित विशिष्टियां/ Specification and Test certificate of gas pipelines from competent engineers of your company under Gas Cylinder Rules 2016 in duplicate.
9. गैस सिलेंडर नियम 2016 के नियम 48 के तहत जिला मजिस्ट्रेट प्राधिकारी/ पुलिस आयुक्त से अनापत्ति प्रमाण पत्र के साथ उनके द्वारा विधिवत पृष्ठांकित एक साइट प्लान(मूल + 2 जेरोक्स प्रतियां)। /NOC from the District Magistrate Authority/Commissioner of Police under Rule 48 of Gas Cylinder Rule 2016 with one site plan duly endorsed by him.(Original + 2 xerox copies)



यदि सीएनजी/सीबीजी की सुविधाएं मौजूदा रिटेल आउटलेट में हैं, तो संशोधित लेआउट ड्राइंग में परिवर्धन एवं परिवर्तन के लिए पूर्व अनुमोदन हेतु **Jt. Chief Controller of Explosives, East Circle office, KOLKATA** को कृपया अलग से आवेदन करें।/ In case the CNG/CBG facilities are in an existing retail outlet, please apply to **Jt. Chief Controller of Explosives, East Circle office, KOLKATA** separately to seek prior approval for additions alteration in respect of the revised layout drawing.

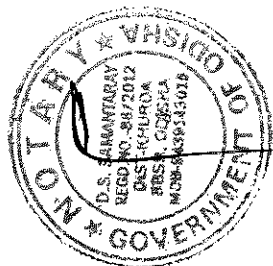
भवदीय/Yours faithfully,

((सुबाशिश रे)
(Subasis Ray))
विस्फोटक नियंत्रक
Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
कोलकाता (प.ब.)/Kolkata

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें।)/(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note:-This is system generated document does not require physical signature.

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गैल (इंडिया) लिमिटेड

(भारत सरकार का उपक्रम-महाराष्ट्र कंपनी)

GAIL (India) Limited

(A Government of India Undertaking - A Maharatna Company)

2nd Floor, Block-1,
BMC-Bhawani Office Complex
Sahed Nagar, Bhubaneswar
Khordha, Odisha -751007

Date: 24.10.2024

To,
The Divisional Forest Officer,
City Forest Division, Greenpark Nursery,
Sahed Nagar, Bhubaneswar,
Odisha, 751001.

Subj:- Permission for cutting of trees for construction of Gas dispensing facility at Plot No-457/12285, Mouza-Chandrasekharpur, Tahasil- Bhubaneswar.

Dear Sir,

As part of the Pradhan Mantri Urja Ganga Project, GAIL (India) Ltd., a Maharatna public sector undertaking under the Ministry of Petroleum & Natural Gas and is authorized by the Petroleum & Natural Gas Regulatory Board (PNGRB), is implementing the City Gas Distribution (CGD) project in Bhubaneswar, including Khordha district. This project aims to provide the public with the benefits of eco-friendly natural gas in the form of Piped Natural Gas (PNG) and Compressed Natural Gas (CNG).

For the benefit of transportation sector, GAIL (India) Ltd is setting up a new CNG dispensing station at Plot No-457/12285, Mouza-Chandrasekharpur, Tahasil- Bhubaneswar. The civil construction activities are started at the site, but there are several trees situated at the plot which needs to be removed for completion of the construction works.

The trees are located inside the plot and are required to be removed for completion of construction work, there are total 17 nos. of small and medium trees present at site. The site images are attached for your reference.

Hence, may please grant the necessary permission for cutting the trees present at site for completion of pending works.

We further solicit your co-operation and guidance for the same.

Yours sincerely,

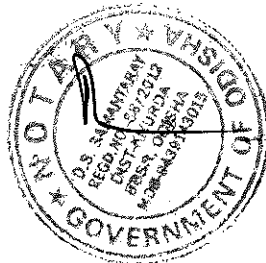
KK Gudla
CM, CGD BBSR

किरण कुमार गुडला / Kiran Kumar Gudla
मैनेजर (सीडी) / Chief Manager (CGD)
गैल (इंडिया) लिमिटेड / GAIL (India) Limited
बुधवार, 24 अक्टूबर 2024

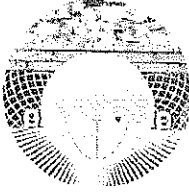
Annexure: 1.Site Images.

पंजीकृत कार्यालय :
मैत्र भवन, 16 भीकाएजी कामा प्लेस
नई दिल्ली-110066, इंडिया
REGD OFFICE

Received
24/10/2024



सीआईएन /CIN



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ORISSA]
Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT
Bhubaneswar - 751024, ODISHA, INDIA

CONSENT ORDERNo. 1132 / RO - CON - 1068Dt. 02/04/2022CONSENT ORDER NO. RO/BBSR/1593

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application No. 4069884, Dt.25.03.2022 and this office Consent to operate order issued vide letter no.4690, Dt.12.11.2021.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

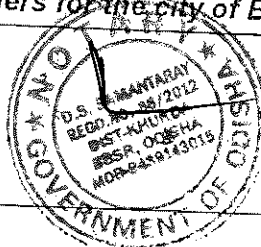
Name of the Industry M/s. GAIL (INDIA) LIMITED.Name of the Occupier & Designation Mr. G Chakraborty, Occupier.Address Khordha Geographical Area, Bhubaneswar, Dist. Khordha.

This consent order is valid for the period up to Dt. 31.03.2027.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Receipt and Storage of POL:

Sl. No	Product	Capacity
1.	City Gas Distribution network (Steel & MDPE) to supply CNG (Compressed Natural Gas) for vehicles and PNG (Piped Natural Gas) for domestic, industrial and commercial consumers for the city of Bhubaneswar	---





B. Discharge permitted through the following outlet subject to the standard

Out let No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Pre-scribed Standard			
1.	Domestic Effluent and Washin	soak pit through Septic tank	-	-	-	-	-

I) Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard			
				PM	SO ₂	NO _x	
1.							
2.							

II) Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.



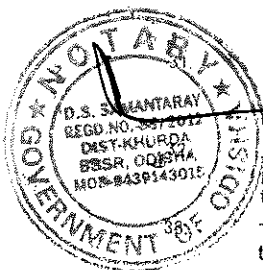


9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.

The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.

Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.

The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.

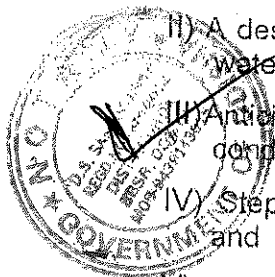




- iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim, whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs. 50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A)

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance.
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for noncompliance whether or not such non-compliance is due to factors beyond his control, Such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.

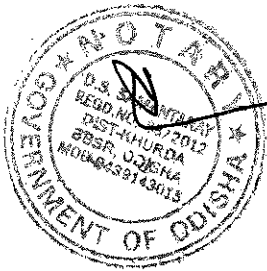




5. The occupier must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The occupier shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCS server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCS in this matter.

F. SPECIAL CONDITIONS :

1. The industry shall comply with all the conditions and safeguards prescribed in the Risk Assessment Reports.
2. The proponent shall do mock drill process to inform & alert public from time to time.
3. A comprehensive pipeline integrity management plan shall be implemented to ensure safe operation of the pipeline.
4. The pipeline shall be laid by the proponent as per the approved scheme by the respective authorities at the time of pipeline in river, canal, rail & road etc.
5. The spur line of 12" dia would be laid from Phulpur Haldia Trunk Pipeline to develop tap-off point at Banabidyapur (CGS-1) in Cuttack city apart from catering certain demand of nearby area of Cuttack, shall also act as source of Bhubaneswar Geographical Area (GA). Another tap-off (CGS-2) shall be developed at SV station near Sadola in Cuttack district. The said tap-off points shall be used for catering to the needs of city gas distribution network in Khordha Geographical Area.
6. The Odirizing unit with Ethyle Mercaption or any other suitable odorant shall be installed at the City Gas Station (CGS) in line with the regulatory requirement for detection of gas leakage.
7. The proponent shall provide SCADA system in pipeline network to ensure effective and reliable control, management and supervision of the pipeline from a centralized location using Remote Terminal Units (RTUs) located along the pipeline at suitable locations.
8. The proponent shall obtain all requisite clearance for fire safety & explosives and shall comply with the stipulation made by the respective authorities.
9. The unit shall abide by Environment (P) Act, 1986 and Rules framed thereof. This approval is subject to compliance of provisions of Rule 7 to 15 of Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and amendment thereof.
10. Rain water harvesting structure shall be provided for collection of rain water





from the roof of all buildings for recharging of ground water within the premises as per concept and practices prescribed by CPCB.

11. The Board may impose further conditions or modify conditions as stipulated in the order during installation and / or at that time of obtaining consent to operate and may revoke this clearance in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

12. In case the consent fees is revised upward during this period, the industry shall pay the differential fees to the Board (for the period & remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E & F to keep this consent order valid.

[Handwritten Signature]

REGIONAL OFFICER

To,

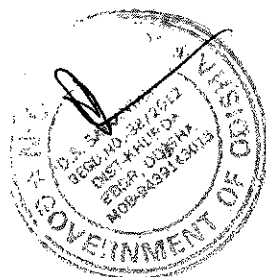
Mr. G Chakraborty, Occupier,
M/s. Gail (India) Limited.,
At. Khordha Geographical Area,
Bhubaneswar, Dist.- Khordha.

Memo No. _____ /Dt. _____ /

Copy forwarded to :

- I) Member Secretary, SPC Board, Odisha, Bhubaneswar
- II) Collector & District Magistrate, Khordha.
- III) D.F.O., Khordha.
- IV) G.M. District Industries Centre, Bhubaneswar.
- V) Director, Factories & Boiler, Odisha, Bhubaneswar.
- VI) Guard File.

REGIONAL OFFICER



BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 19 OF 2025

IN THE MATTER OF:

SHUKADEV MOHANTY

...APPLICANT

-VERSUS-

STATE OF ODISHA AND OTHERS

...RESPONDENTS

AFFIDAVIT IN REPLY BY RESPONDENT
NO. 9

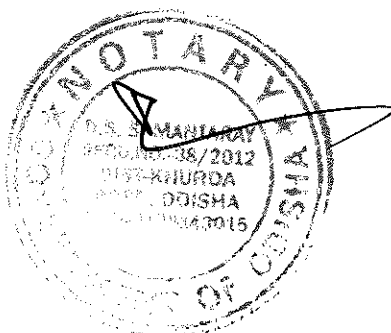
MS. KISHWAR RAHMAN,
ADVOCATE

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24-03-2025
JUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB: 9163684357